

COMMITTEE ON THE WELFARE  
OF SCHEDULED CASTES AND  
SCHEDULED TRIBES

FOURTH, FIFTH AND SIXTH REPORTS

SHRI R. R. BHOLE (Bombay South Central): I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :

(1) Fourth Report—Action taken by Government on the recommendations contained in the Thirty-third Report of the Committee (Sixth Lok Sabha) on the Ministry of Finance, Department of Economic Affairs (Banking Division) Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Central Bank of India.

(2) Fifth Report—Action taken by Government on the recommendations contained in the Fortieth Report of the Committee (Sixth Lok Sabha) On the Ministry of Petroleum, Chemicals and Fertilizers (Department of Petroleum,) Reservation for, and employment of, Scheduled Castes and Schedule Tribes in the Indian Oil Corporation Limited (Refineries & Pipelines Division).

(3) Sixth Report—Action taken by Government on the recommendations contained in the Forty-first Report of the Committee (Sixth Lok Sabha) on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Casts and Scheduled Tribes in North Eastern Railway and award of petty contracts to Scheduled Castes and Scheduled Tribes in North Eastern Railway.

12.18 hrs.

RE. MOTIONS FOR ADJOURNMENT, CALLING ATTENTION, ETC.  
—Contd.

(Interruptions)

MR. DEPUTY-SPEAKER: Those things that are mentioned without my permission will not go on record.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: These things will not go on record. Mr. Halder. Only your speech will go on record.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: I make a personal appeal to all the hon. Members to kindly co-operate.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: No. I am so sorry.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: These things will not go on record, because they are without my permission.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: The Calling Attention. Shri Halder.

PROF. MADHU DANDAVATE (Rajapur): Sir, if you go through the proceedings, you will find that you yourself have said it. Shri Shastri is right. You said that we will not waste the time of the House—I do not want to raise any controversy—that those who have given notice, you will allow them one or two minutes. My suggestion is that you give one or two minutes to those who have given notice and finish the matter. I do not want any time. I am not raising any matter.

AN HON. MEMBER: How can you go against your own ruling?

MR. DEPUTY-SPEAKER: Only to those who have given notice of adjournment motions....

(Interruptions)

MR. DEPUTY-SPEAKER: I have already requested those who have tabled adjournment motions—that is also in the proceedings—and on which the Speaker has withheld his constant, they can meet the Speaker in the Chamber.

(Interruptions)

MR. DEPUTY-SPEAKER: It will take one hour. if I permit all....

(Interruptions)

MR. DEPUTY-SPEAKER: You please ask them. I will read all the adjournment motions and I will announce all the decisions taken by the Speaker. Will they keep quiet, and then meet the Speaker? Are they prepared? Then, please sit down.

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, I am on a point of order. When the [House is in session, major policy deviations of changes

should not be taken without the House being taken into confidence. We have a system or convention that a statement is made by the Minister whenever there is a very important deviation from or change in policy. According to newspapers, Government have decided to go in for a huge amount of purchase of armaments from the United States.

MR. DEPUTY-SPEAKER : On this very important issue you have not written to the Speaker and you have not asked my permission. So, I am not permitting it. You have not written to me.

(Interruptions)

MR. DEPUTY-SPEAKER : Please sit down.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : I am on a point of order. You are perhaps aware that there is a specific rule in the Rules of Procedure that the Speaker need not announce the adjournment motion in the House and give reasons.... (Interruptions)

SHRI KRISHNA CHANDRA HALDER (Durgapur) : Are you challenging the ruling of the Chair?

MR. DEPUTY-SPEAKER : He is on a point of order.

SHRI P. VENKATASUBBAIAH : What I understand from you is that you are going to read out those adjournment motions here in the House. It will create a bad precedent. If this has to be done, this has to be done by the Rules Committee. If the House wants and if the Presiding Officer wants there are various methods by which this can be resorted to. I humbly request you that this should not be agreed to. (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : The difficulty arises if a Member is allowed to bring before this hon. House anything to which there is no opportunity for the Government to reply.... (Interruptions)

DR. SUBRAMANIAM SWAMY : But confusion is created.

MR. DEPUTY-SPEAKER : I have not allowed.

SHRI SHIVRAJ V. PATIL :... My humble request is that such points should not be allowed to be raised.

MR. DEPUTY-SPEAKER : I have not allowed him. He has not given it in writing. (Interruptions)

SHRI BAPUSAHEB PARULEKAR : You have ruled that you will be reading all the adjournment motions. When the hon. Minister, Shri Shivraj Patil was in that Chair and he had given a ruling in accordance with the rules that there could not be any discussion on the ruling given by the Chair....

MR. DEPUTY-SPEAKER : I have not given a ruling. You must be fair to me. I have asked if, instead of everyone getting up, they would be satisfied.... (Interruptions)

MR. DEPUTY-SPEAKER : I understand that there has been no precedent like this. I do not want to break the convention.

SHRI KRISHNA CHANDRA HALDER : Where is the question of precedent? It is your discretion. (Interruptions)

SHRI RAM VILAS PASWAN :  
रूल 60 के तहत आपको अधिकार है पढ़ने का। आप देखें :

“Provided that where the Speaker has refused his consent under rule 56 or is of opinion that the matter proposed to be discussed is not in order, he may, if he thinks it necessary, read the notice of motion and state the reasons for refusing consent or holding the motion as being not in order.”

So, there is no bar. उपाध्यक्ष जी, इस नियम के अनुसार आपको पढ़ने का अधिकार है।

SHRI RAMAVATAR SHASTRI (Patna) : You please read our adjournment motions one by one. This is our request. We will not speak further.

SHRI NIREN GHOSH (Dum Dum) : My point of order is this. In this very House, there are innumerable records that whenever the adjournment motions are not allowed, each of the Members who have given notice for the adjournment motions, must be allowed to speak one or two minutes. This has been the convention and practice. You cannot brush this aside. (Interruptions).

MR. DEPUTY SPEAKER : I do not want to break any practice or convention. This thing, what I have just now said, has to be discussed in the Rules Committee or Business Advisory Committee and a decision can be taken. I request all of you to take your seats. Now Calling Attention.

(Interruptions)

MR. DEPUTY-SPEAKER : I do not want to break any practice.

SHRI RAM VILAS PASWAN : Earlier you said that you would read out. (Interruptions)

MR. DEPUTY-SPEAKER : I do not want to break any convention or practice.

(Interruptions)

MR. DEPUTY-SPEAKER : This can be discussed and we can arrive at a decision in the Rules Committee. (Interruptions)

SHRI RATANSINGH RAJDA (Bombay South) : You have already given your ruling.

MR. DEPUTY-SPEAKER : No, it is wrong. I have not given my ruling. See the record. I have not given my ruling.

(Interruptions)

MR. DEPUTY-SPEAKER : I have not given my ruling. I want to make it very clear. Mr. K.C. Halder.

(Interruptions)

MR. DEPUTY-SPEAKER : Hon. Members, I want to make it very clear, I do not want to break any convention or practice, which is being followed by the House. What I have just now said has to be discussed in the Rules Committee and the BAC. Then a decision can be taken. (Interruptions)

SHRI C. T. DHANDAPANI : There is no obligation from the Chair that the adjournment motions given by the Members should be read out in the House.

MR. DEPUTY-SPEAKER : That can be discussed in the Committee. That is what I have said. I do not want to break any practice or convention. Now, the Calling Attention. Shri Halder.

SHRI P. VENKATASUBBAIAH : Sir, I am quoting from Kaul and Shakh-dhar. . . . (Interruptions)

MR. DEPUTY-SPEAKER : We will now take up the Calling Attention. Shri Halder.

(Interruptions)

MR. DEPUTY-SPEAKER : All these things will not go on record.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : Do not record anything. Nothing is going on record.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : I have told that it has to be discussed in the business Advisory Committee and also in the Rules Committee. I do not want to break any convention. I make it very clear.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : I am not going to budge an inch. Nothing doing. Already half-an-hour is over.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : All these things will not go on record. It is not going on record. Nothing is going on record.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : This will also not go on record.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : It is not going on record.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : I am not going to take any action against my own colleagues. (Interruptions). I am not going to take any action. I know that I would gain your good will. . . . (Interruptions). I know. I will not take any drastic action against my own colleagues. Now, Mr. Halder.

DR. SUBRAMANIAM SWAMY : Sir, I have a solution. (Interruptions).

MR. DEPUTY SPEAKER : All of you may please sit down. He comes out with a solution. (Interruptions). Please allow another Member of the Opposition. Please sit down. He wants to suggest a solution.

DR. SUBRAMANIAM SWAMY : Sir, you are perfectly right that you are under no obligation to read out the adjournment motions. But, Sir, you are also under no obligation not to read them out. Both are there. I agree with you that this [matter should be discussed at some stage in the Business

Advisory Committee and the Rules Committee. What has happened is that you made a statement, 'If I read out, will you all keep quiet?' That is what you said :

AN HON. MEMBER : It was a commitment.

DR. SUBRAMANIAM SWAMY : It is not a commitment. There was no commitment. You said, 'If I read it out, will you all keep quiet?' We all said, 'We will keep quiet'. Then something happened. Now, I would say for the future, what you say can be set out for discussion in the Business Advisory Committee and the Rules Committee. But for today you make it a special case and read out all this.

SHRI SOMNATH CHATTERJEE : Mr. Deputy-Speaker, Sir....

(Interruptions)

MR. DEPUTY-SPEAKER : Why can't you sit down? You all please sit down. Let Mr. Somnath Chatterjee speak.

SHRI SOMNATH CHATTERJEE : Sir, you made an observation to that effect as has been mentioned. But it is true also that there has been some convention or practice of not reading it out. But may I make a request to you? The other day you allowed those hon. Members who have given notices of adjournment motions to speak one or two words on them. Likewise, let them speak now, so that they may get an opportunity for one or two minutes to make submissions on them as you yourself allowed the other day.

MR. DEPUTY-SPEAKER : I accept. I accept the suggestion of Mr. Somnath Chatterjee who is also on the Panel of Chairman, and I accept that such of those who have given notices of adjournment motions shall be allowed to say for one or two minutes, within one or two minutes.

SHRI PASHEED MASOOD: (Saharanpur): Are you allowing us on your own or on the instructions of the ... (Interruptions).

MR. DEPUTY-SPEAKER: Do not cast aspersions.

(Interruptions)

Those who have given any Adjournment Motion may please speak for one or two minutes. Do not go into the details of the Adjournment Motion.

श्री आर. एन राकेश (चैल): अध्यक्ष महोदय, मैं ने एडजर्नमेंट मोशन दिया है। उत्तर प्रदेश के चीफ मिनिस्टर ने कहा है कि उन के यहाँ थाने नीलाम होते हैं। दिल्ली

के बारे में यही शिकायत है, हिन्दुस्तान के दूसरे प्रदेशों के बारे में भी यही शिकायत है। मेरा आप के माध्यम से सरकार से अनुरोध है कि सरकार बहुमत में है, बहुत सा नाज़ायज काम कर रही है, इस पर भी कानूनी बर्क पहना दे ताकि बहुत सारा रवेन्यू इकट्ठा कर सके... (व्यवधान)... अभी जो पैसा प्राइवेट में जा रहा है, कानूनी जमा हो जायगा तो यह राष्ट्र के पास आयगा।

MR. DEPUTY SPEAKER: Shri Ramavatar Shastri. All others may please sit down.

श्री रामावतार शास्त्री : उपाध्यक्ष महोदय, आज 27 फरवरी है ...

MR. DEPUTY-SPEAKER : Shri Mani Ram Bagri, do you want to speak on Adjournment Motion? (Interruptions)

Now Shri Mani Ram Bagri. Others may please sit down.

(Interruptions)

श्री रामावनार शास्त्री : उपाध्यक्ष महोदय, .....

MR. DEPUTY-SPEAKER : Only one minute.

SHRI RAMAVATAR SHASTRI : I am speaking. Please allow me.

उपाध्यक्ष महोदय, आज इस सदन के बहुत सारे सदस्य और साथ ही हिन्दुस्तान की सेंट्रल ट्रेड यूनियन्स के बहुत सारे लीडर प्राइम मिनिस्टर के घर के सामने धरना दे रहे हैं। उन की मांग है कि जो बंगलौर में ...

MR. DEPUTY-SPEAKER : That has been told by Shri George.

SHRI RAMAVATAR SHASTRI : You just allow me.

MR. DEPUTY-SPEAKER : He has already told that. Do not repeat it.

SHRI RAMAVATAR SHASTRI : I am saying something else.

PROF. MADHU DANDAVATE : From different angle.

श्री रामावतार शास्त्री : मैं डिफरेंट ऐंगल से कह रहा हूँ। उस में संसद सदस्य भी हैं और सेंट्रल ट्रेड यूनियन्स के लीडर भी हैं, वह धरना दे रहे हैं। उनकी मांग है कि बंगलौर में 2 महीने से ज्यादा से जो सरकारी कारखानों के मजदूरों की

[श्री रामावतार शास्त्री]

हड़ताल चल रही है उस में सरकार इंटर-  
वीन करे, समझौता कराए, उन की मांगों पर  
विचार करे और साथ ही जो लाइफ इन्श्योरेंस  
कारपोरेशन के 43 हजार मजदूर मांग कर  
रहे हैं, उन के बारे में जो अधिनियम  
लाया गया है उस पर बात न हो, उस को  
सरकार विदग्ध करे, इन मांगों को ले कर  
बैं धरना पर हैं, 3 मार्च को पूरे देश में  
डिमांस्ट्रेशन होगा और 11 मार्च को पूरे  
देश के सरकारी कारखानों के कर्मचारियों की  
हड़ताल होगी। तो यह सिचुएशन बड़ी  
सीरियस है। हाथ से निकल सकती  
है ...

MR. DEPUTY-SPEAKER : All  
that had been discussed. ((Interruptions))

You are wasting the time of the House.

श्री रामावतार शास्त्री : इसलिए  
आखीरी निवेदन है कि सरकार कोई वक्तव्य  
इस सदन के सामने दे ताकि वे लोग संतुष्ट  
हो सकें।

MR. DEPUTY-SPEAKER : Yes, yes,  
you are going into the details of it. Do not  
go into the details.

श्री जयपाल सिंह कश्यप (आवंला) :  
उपाध्यक्ष महोदय, इस समय दिल्ली में  
और उत्तर प्रदेश में भ्रष्टाचार थानों में और  
पुलिस में इस सीमा तक बढ़ गया है।\*\*

MR. DEPUTY-SPEAKER : Why are  
you going into all these details ?

((Interruptions))

See, these are not allegations. Ad-  
journment Motion....

((Interruptions))

SHRI JAI PAL SINGH KASHYAP :  
This is my Adjournment Motion. I  
will speak on the Adjournment Motion.

जब कि पूरी व्यवस्था ला ऐंड आर्डर  
की उन थानों से तय होती है।\*\*

MR. DEPUTY-SPEAKER : I am  
very sorry. You have to maintain deco-  
rum. You have already made your  
point.

श्री जयपाल सिंह कश्यप : नीचे से  
ले कर ऊपर तक सरकारी कार्यालय  
भ्रष्टाचार फैला रहे हैं तो कैसे सरकार का  
शासन चलेगा ?

MR. DEPUTY-SPEAKER : Do you  
not know any other way of telling things ?  
You have already made your point.

Shri Harikesh Bahadur. (Interruptions)  
He has already spoken. One of you can  
speak. Why everybody ? Everybody can-  
not speak.

If there is any incriminating remark or  
an allegation. I will remove that from  
the record.

PROF. K. K. TEWARY (Buxar) : Mr.  
Bagri by his behaviour is disgracing the  
dignity of the House. You please ask  
him why he is standing like this. You  
please ask him to resume his seat.

((Interruptions))

श्री राजनाथ सोनकर शास्त्री (सैदपुर) :  
बागड़ी साहब बाद में अपनी बात कहें,  
आपने मुझे एलाऊ किया है तो आप मेरी  
बात को सुनिए।

मैंने आप के पास एक एडजर्नमेंट मोशन  
दिया है। उत्तर प्रदेश में निरन्तर अपराध  
बढ़ते जा रहे हैं।\*\*

अभी वाराणसी के अन्दर एक पुवारी  
कला संखा गांव है जहां 47 पिछड़े वर्ग के  
लोगों के मकान फूंक दिए गए। सात सौ  
लोग बेघर-बार कर दिए गए हैं।  
छः लाख रुपये मूल्य का कपड़ा,

मोती बनाने को मगोन, सायकिल, ट्रांजिस्टर, गहने, आदि लूट लिये गये। जो कपड़ा लत्ता सरकार की ओर से बांटने के लिए दिया गया है उसको मजिस्ट्रेट लेकर घूम रहे हैं, दे नहीं रहे हैं। मुआवजा भी गलत लगाया गया है।

MR. DEPUTY-SPEAKER : It is a State matter. You please ask an MLA to raise it in the Assembly.

श्री राजनाथ सोनकर शास्त्री : आप मेरा एडजर्नमेंट मोशन स्वीकार करें और अबिलम्ब वहां पर इस सम्बन्ध में कार्यवाही करावायें।

MR. DEPUTY-SPEAKER : You have taken about 45 minutes.

SHRI HARIKESH BAHADUR : The law and order situation is out of hand. I have given an adjournment motion on Nagaland situation. The situation is getting out of hand. Therefore, the Government of India must intervene immediately and make a statement on that.

श्री फूल चन्द वर्मा (शाजापुर) : उपाध्यक्ष महोदय, मध्य प्रदेश के मुरैना जिले के गांव के अन्दर पुलिस के पांच जवानों ने चार हरिजन युवतियों के साथ उनके घरों के अन्दर घुस कर .. (व्यवधान) ..

MR. DEPUTY-SPEAKER : It is a State subject. You please ask an MLA to raise it in the Assembly.

श्री फूल चन्द वर्मा : हरिजन आदिवासियों के मामले पर इस सदन में चर्चा हो सकती है। हरिजन युवतियों के साथ जो बलात्कार हुआ है उसके सम्बन्ध में चर्चा का अवसर आपको देना चाहिए और मामले की पूरी तहकीकात की जानी चाहिए।

SHRI MUKUNDA MANDAL (Mathurapur) : I have given notice under rule 377....

MR. DEPUTY SPEAKER : You meet the Speaker in his chamber.

श्री रशीद मसूद : मैं सिच्युएशन की प्रैक्टिस और अर्जेंसी की डैफनीशन जानना चाहता हूँ। गुजरात के जो हालात हैं उससे ज्यादा ग्रेव और अर्जेंट सिच्युएशन कोई और दूसरी हो नहीं सकती है। वहां रोजाना गोलियां चल रही हैं और रोज 4-5 लोग मारे जा रहे हैं। आपने वायदा किया था कि इस पर डिस्कशन एलाऊ करेंगे लेकिन अभी तक एलाऊ नहीं किया है, एडजर्नमेंट मोशन को रोजेक्ट कर रहे हैं। इसलिए आपका क्या फंसला है वह आप बतला दें।

श्री रशीद मसूद : شری رشید مسعود : سچو ايشن کی گریوٹی اور ایجنسی کی تینڈیفیکیشن جاننا چاہتا ہوں۔ گجرات کی جو حالت ہے اس سے زیادہ گریو اور اوجینٹ سچو ایشن کوئی اور دوسری ہو نہیں سکتی ہے۔ وہاں روزانہ گولیاں چل رہی ہیں اور روز ۴-۵ لوگ مارے جا رہے ہیں۔ آپے وعدہ کیا تھا کہ اس پر تسمکشن آلو کریں گے لیکن ابھی تک آلو نہیں کیا ہے ایڈجورنمنٹ موشن کو ریجیکٹ کر رہے ہیں۔ اس لئے آپکا کیا فیصلہ ہے وہ آپ بتلا دیں۔

SHRI NIREN GHOSH : There is a serious situation in the north-east. The question of giving more autonomy to those States should be considered seriously by the Government.

SHRI DHANIK LAL MANDAL : (Jhanjharpur) : May I know, whatever I have said, whether you have expunged from the proceedings ?

MR. DEPUTY-SPEAKER you are speaking on an adjournment motion.

SHRI DHANIK LAL MANDAL : Yes. I am speaking on an adjournment motion. I am reading from the Constitution....

MR. DEPUTY-SPEAKER : Only on the adjournment motion.

SHRI DHANIK LAL MANDAL : I am on the adjournment motion. I have given notice of an adjournment motion. You see the list.

MR. DEPUTY-SPEAKER : Don't bring in Constitution and all that. You please speak on the adjournment motion. I have only allowed that.

SHRI DHANIK LAL MANDAL : My point is that there is article 355 of the Constitution and it is regarding the duty of the Union Government....

MR. DEPUTY-SPEAKER : I am not permitting you to speak other than on the adjournment motion. Please come to the point proper.

SHRI DHANIK LAL MANDAL : I am only on that point. First you listen and then you decide.

MR. DEPUTY-SPEAKER : No, please, only on adjournment motion.

SHRI DHANIK LAL MANDAL : It is on the adjournment motion on Gujarat.

Article 355 reads :

"It shall be the duty of the Union to protect every State against external aggression and internal disturbance...."

I am on 'internal disturbance'. In Gujarat there is internal disturbance. If not, what else is the definition of 'internal disturbance'? This disturbance has been going on since a month, from 27th January, today is 27th February. There is practically a civil war. Every day people are being killed and stabbed; there is arson. So, I want to give notice of an Adjournment Motion that sooner the State Government is dismissed the better.\*\*

MR. DEPUTY-SPEAKER : I have heard you.

SHRI DHANIK LAL MANDAL \*\*  
Moreover, this is the mistake....

MR. DEPUTY-SPEAKER : Mr. Mandal, every time you speak, you also see the press gallery. That is the difficulty.

SHRI DHANIK LAL MANDAL : I never do it, Sir.

MR. DEPUTY-SPEAKER : You must see me.

SHRI DHANIK LAL MANDAL : The trouble is, you do not allow me. Please bear with me for only two minutes; I will finish.

\*\*Moreover, the Minister from here, the Central Minister....

MR. DEPUTY-SPEAKER : Any incriminating or derogatory remarks against a State Government need not be recorded.

He should not make such a statement.

SHRI DHANIK LAL MANDAL : It should come on record; it has come on record.

MR. DEPUTY-SPEAKER : It will not go on record.

SHRI DHANIK LAL MANDAL :  
Therefore, I demand this....  
(Interruptions)

SHRI RATANSINH RAJDA : Your remark was that he was looking to the press gallery. Is he precluded? Is he prohibited from looking up?

MR. DEPUTY-SPEAKER : He has not contradicted. Why do you contradict? Mr. Mandal and myself are very good friends. He has taken it as something good about it. He has not contradicted. He is doing it.

Now, Mr. Bagri. He is the last.

श्री मनोराम बागड़ी (हिसार) :  
उपाध्यक्ष महोदय, आपको जवान तो आपके पास होनी चाहिए। आज हमारा सबाल उठाने का कोई विचार नहीं था, क्योंकि आप बैठे थे। लेकिन जब आपने वचन दिया था, तब फिर आप वचनभंगी हो गए, तो उसका प्रायश्चित्त मैं कहंगा या आप करेंगे।

दूसरी अजें यह है कि इस सदन के अन्दर बहुत सी बातें ऐसी चलती हैं, जो न उधर शोभा देती हैं और न इधर शोभा देती हैं। आपने जो मुझे अनुमति दी है, उसके आधार पर मैं कहता हूँ कि राष्ट्र

के सामने एक भारी संकट है, जिसके लिए मैंने काम-रोको-प्रस्ताव दिया है कि हरियाणा के अन्दर बिजली घरों को फौजी कब्जे में लेने के लिए मिलिटरी को सतर्क कर दिया गया है। अब आप देखिए अब फसल की पकाई है, किसान की फसल पक चुकी है, इस वक्त अगर उसको बिजली नहीं मिलेगी, तो बिजली के बगैर पकी हुई फसल खत्म हो जाएगी। इस वक्त हरियाणा और पंजाब सारे भारत को फीड करते हैं। मैं कोई सरकार को बदनाम की बात नहीं करता हूँ। मैं राष्ट्रहित के नाते बात करता हूँ कि राष्ट्रीय बातें हैं यानी इसके ऊपर सदन को सोचना चाहिए। उनको इन हालात में कम से कम एक महीने तक जब तक फसल कटे उनको बिजली देनी चाहिए। इसके लिए चाहे आपको एयर कण्डिशनल सिनेमा आदि बन्द करने पड़ें, सब बन्द कर दो, लेकिन किसानों को बिजली दो, ताकि आप को भोजन मिले।

मैं एक बात अर्ज कर दूँ—कि जिसको कहते हुए मैं खुशी नहीं मानता हूँ, लेकिन ईमानदारी से कहता हूँ, क्योंकि इस की चोट हम को भी लगती है। मैं अभी हरियाणा से आया हूँ—वहाँ छोटे-छोटे बच्चे सड़क को धेर कर बैठे हैं और कहते हैं कि ये बिजली नहीं देते हैं, इस लिए इन को डेले मारो। वे यह नहीं देखते हैं कि भीष्म नारायण जा रहा है या मनीराम जा रहा है, चूल्हे-चक्की की बात बच्चों के दिमागों में पहुँच गई है। इस के बारे में बिजली मंत्री कोई बयान दें या आप कहें कि किसानों को बिजली जरूर मिलनी चाहिए। इस में राष्ट्र का हित है।

आप "बचन-भंगी" मत हुआ करें, जो वजन दें उस पर चला करें।

12.51 hrs.

### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

NON-AVAILABILITY OF ESSENTIAL COMMODITIES AT FAIR PRICE SHOPS.

SHRI KRISHNA CHANDRA HALDER (Durgapur) : I call the attention of the Minister of Civil Supplies to the following matter of urgent public importance and request that he may make a statement thereon :—

Reported non-availability of sugar, wheat, edible oils and other essential commodities at Fair Price Shops in Delhi and other parts of the country.

THE MINISTER OF CIVIL SUPPLIES (SHRI VIDYA CHARAN SHUKLA) : Sir, localised shortages of temporary nature in respect of some essential commodities and items of mass consumption have been arising in various parts of the country including Delhi from time to time.

Selected essential commodities like cereals, sugar, kerosene, imported edible oils, etc., are being issued by the State Governments and Union Territory Administrations through the Public Distribution System. During the year 1980, there has been increase in the supply of food-grains through the public distribution system. In 1980, 14.84 million tonnes of foodgrains were distributed as against 11.66 million tonnes in the preceding year. Similarly, as against 93,000 tonnes in the oil-year 1978-79, 3.5 lakh tonnes of imported edible oils were released to the States for distribution through the network of fair price shops in the oil-year 1979-80. The monthly quota of levy sugar is being maintained at 2.71 lakh tonnes. The sale kerosene oil in 1980 was 4% higher than in the preceding year.

There has been a much larger demand for foodgrains, edible oils ect., from the fair price shops due to the continuation of the effects of unprecedented drought of 1979. In spite of larger releases of these commodities, there have been, of late, reports of localised shortages of wheat, kerosene and sugar.

The Union and State Governments attach considerable importance to the supply management through the public distribution system. Accordingly, during the year 1980, 40,000 additional fair price shops have been opened. Also in recognition of the importance of maintaining supplies of essential commodities through the system, steps are being taken to make it